SECTION IIB
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 2868 OF 2015
(Application for condonation of delay in filing the Special Leave Petition)

WITH

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2015

SUKHDARSHAN SINGH AND ORS. ...PETITIONERS

VERSUS

STATE OF PUNJAB AND ANR. ...RESPONDENT

OFFICE REPORT

The matter above mentioned has been filed by Mr. Balbir Singh Gupta Advocate on behalf of the Petitioner against the final order dated 05.08.2014 of the High Court of Punjab & Haryana at Chandigarh in Crl.Misc. No. M-18216 of 2013.

It is submitted that there is a delay of 90 days in filing the Special Leave Petition and the Special Leave Petition is accompanied with an application for condonation of delay in filing the same.

It is further submitted that Crl.M.P. No. 2369 of 2015(Application for condonation of delay in filing the Special Leave Petition) arising out of same judgment is pending for hearing before the Hon'ble Court. A copy of Record of Proceedings dated 16.02.2015 is enclosed herewith for kind perusal of the Hon'ble Court.

The application for condonation of delay is listed before the Hon'ble Court with this office report.

Dated this the 20th day of February, 2015

ASSISTANT REGISTRAR

COPY TO:

Mr. Balbir Singh Gupta, Advocate

ASSISTANT REGISTRAR

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